

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

MISC. APPLICATION D. NO. 38245 OF 2023

WITH

IA NO. 190548/2023

(Appeal by way of application against Ld. Registrar's Order dated 14.2.23 passed in MA D. No. 41389/2022)

AND

IA NO. 190550/2023

(Application for condonation of delay in filing the appeal)

IN

MA D. NO. 41389/2022 IN MA NO. 2027/2022 IN MA NO. 2114/2020 IN MA D. NO. 20435/2020

IN

WRIT PETITION (CIVIL) NO. 1419 OF 2018

Arun Ramchandra Hublikar

...Petitioner

Versus

Hon'ble Justice Mr. Ranjan Gogoi & Ors.

...Respondents

OFFICE REPORT

It is submitted that Mr. Arun Hublikar, Petitioner-in-person has on 16.9.2023 filed an Appeal by way of application against Ld. Registrar's Order dated 14.2.23 passed in MA D. No. 41389/2022, along with Application for condonation of delay of 200 days in filing the appeal. The applications have been registered as IA Nos. 190548 and 190550 of 2023 respectively, and Misc. Application D. No. 38245 of 2023 has been generated.

It is further submitted that MA D. No. 41389/2022 i.e. IA D. No. 199489 of 2022 - Application for revocation of Order dated 6.12.2022 passed in MA No. 2027 of 2022 was filed by the petitioner-in-person on 15.12.2022 and the same was lodged vide the Ld. Registrar's Order dated 14.2.2023.

It is next submitted that all the matters that have been filed so far by the petitioner-in-person along with their status, are listed below:

No.	Matter No.	Date filed	Status
1	WP (C) 1419 of 2018	25.5.2018	Dismissed as infructuous vide Hon'ble Court's Order dated 21.8.2020
2	MA D No. 20435 of 2020 - IA D. Nos. 95272 & 91611 of 2022 (Applications for Recall of Order)	22.9.2020	Lodged vide Ld. Registrar's Order dt. 28.9.2020

	<i>dated 21.8.2020 and Permission to file modified/amended prayers)</i>		
3	MA 2114 of 2020 - IA No. 108070 of 2020 (Appeal against the Ld. Registrar's Order dated 28.9.2020)	26.10.2020	Disposed of vide Hon'ble Court's Order dated 31.10.2022
4	MA 2027 of 2022 -IA No. 176753 of 2022 (Application for restoration of the dismissed MA No. 2114 of 2020)	17.11.2022	Dismissed vide Hon'ble Court's Order dated 6.12.2022
5	MA D 41389/2022 (IA No. 199489/2022) (Application for revocation of Order dated 6.12.2022 passed in MA No. 2027 of 2022)	15.12.2022	Lodged vide Ld. Registrar's Order dt. 14.2.2023

All the Orders above-mentioned passed by the Hon'ble Court as well as passed by the Ld. Registrar are placed in a common folder, and each of the paper books of the above matters are placed in separate volumes.

It is next submitted that, thereafter, following application(s) has been filed:-

S.Nos.	Application(s)	Filed on	Filed by	Status
1.	<u>IAD No. 91138/2024</u> Applicaiton for permission to file synopsis of argument	15.04.2024	Arun R. Hublikar, Petitioner-in-person	Defective for the reasons :- 1. Derogatory words/ language has been used. 2. Bold and highlighted text has been used in drafting.
2.	<u>IAD No. 116908/2024</u> Applicaiton for permission to file annexure/ supplement to synopsis of argument filed on 12.04.2024 along with Short supplement to synopsis of argument.	11.05.2024	Arun R. Hublikar, Petitioner-in-person	Defective for the reasons :- 1. D. No. 91138/2024 mentioned, however, UD No. 116908/2024 has been registered in ICMIS. 2. Respondents' cause title not proper. 3. Format used in drafting the application not proper. 4. Bold/Underlined and higilighted text

				has been used in drafting 'short supplement to synopsis of arguement'
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The above-mentioned defective/unregistered applications stand included in paper books for kind perusal of Hon'ble Court.

It is next submitted that Mr. Arun R. Hublikar, Petitioner-in-person, has on 01.10.2024 filed *Amended Cause Title along with an affidavit*. The same stands included in Paper Books.

The Miscellaneous Application above-mentioned is listed before the Hon'ble Court with this Office Report for Orders.

Dated this the 14th day of October, 2024.

sd/-

Assistant Registrar